

(2020) 02 DEL CK 0610

In the Delhi High Court

Case No : Criminal Writ Petition No. 386 Of 2020, Criminal Miscellaneous
Application No. 2865 Of 2020

Ravipal Singh & Ors.

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 07-02-2020

Acts Referred:

Indian Penal Code, 1860 — Section 34, 406, 498A, 506

Citation : (2020) 02 DEL CK 0610

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Jagmohan Singh, Shivani Sharma, Richa Kapoor

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

Quashing of FIR No. 666/2018, under Sections 498A/406/506/34 IPC, registered at police station Tilak Nagar, Delhi is sought on the ground that the matrimonial dispute stands amicably settled between the parties and petitioner No.-1/ husband and respondent No.2/wife are living together happily since December 2018.

Petitioner No.1/ husband and respondent No.2/wife are present in the Court and they have been duly identified by Investigating Officer of this case.

Respondent No.2, present in the Court, submits that the dispute with petitioners has been amicably resolved and she is happily and peacefully living with petitioner/husband and therefore, the FIR in question and proceedings emanating therefrom be quashed.

In view of the fact that respondent No.2, who is the complainant of FIR in question, is happily living with petitioner No.1/husband, FIR No. 666/2017, under Sections 498A/406/506/34 IPC, registered at police station Tilak Nagar, Delhi

and proceedings emanating therefrom, are hereby quashed qua petitioners.
Petition alongwith pending application is disposed of accordingly.